

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. No. 260/89

198

Exx-xx

DATE OF DECISION 10.10.1991Hanumant Ramling Kanbargi PetitionerMr. E.K.Thomas Advocate for the Petitioner(s)

Versus

Union of India & Ors. RespondentMr. P.M. Pradhan Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice U.C.Srivastava, Vice-Chairman

The Hon'ble Mr. M.Y.Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? ✓
2. To be referred to the Reporter or not? ✓
3. Whether their Lordships wish to see the fair copy of the Judgement? ✓
4. Whether it needs to be circulated to other Benches of the Tribunal? ✓

MGT/PRRND-12 CAT/86-3-12-86-15,000


 (U.C. Srivastava)
 V/C

(8)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY
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Original Application No. 260/89

Hanumant Ramling Kanbargi,
55/430, Shaikh Bldg.,
Near Holy Cross Hospital,
Karnik Road,
Kalyan, Dist. Thane.

... Applicant

v/s

1. The Collector of Central Excise,
Bombay-I, M.K.Road,
Churchgate, Bombay.

2. The Collector of Central Excise,
Bombay-III, 4th Floor,
Nav Prabhat Chambers,
Ranade Road, Dadar (W),
Bombay 28.

... Respondents

CORAM : Hon'ble Vice-Chairman, Shri Justice U.C.Srivastava
Hon'ble Member (A), Shri M.Y.Priolkar

Appearances:

Mr. E.K.Thomas, Advocate
for the applicant and
Mr. P.M.Pradhan, Advocate
for the respondents.

ORAL JUDGEMENT:

Dated : 10.10.1991

(Per. U.C.Srivastava, Vice-Chairman)

The applicant who was initially appointed as a Sub-Inspector of Customs & Central Excise on 11.10.1961 was promoted to the post of Inspector of Central Excise on 11.12.1971. The applicant was placed under suspension vide order dated 24.4.1972 as it was said that he was involved in some criminal case of conspiracy. The suspension continued for 12 years i.e. upto 29.4.1984 on which date he was revoked by the Collector of Central Excise as in the criminal case he and others were discharged which was under Section 135 of the Customs Act, 1962 and under Section 5 of Import & Export Control Act, 1947 and under Section 23 (1A) read with Section